The 11th May 1965

No.LJL.20/65/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 8th May 1965)

ASSAM ACT IV OF 1965 THE ASSAM FINANCE ACT, 1965

[Published in the Assam Gazette Extraordinary, dated 11th May, 1965]

Act

to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-tax Act, 1939 and to amend the Assam Finance Act, 1963 and the Assam Finance Act, 1964.

Preamble.

Whereas it is expedient to fix the rates at which Assam Act Agricultural Income shall be taxed under the Assam Assam Act Agricultural Income shall be taxed under the Assam Assam Act Agricultural Income tax Act, 1939 and to amend the IV of 1963. Assam Finance Act, 1963 and the Assam Finance Act, Assam Act 1964, hereinafter called the "Said Acts", in the VI of 1964. manner hereinafter appearing :--

It is hereby enacted in the Sixteenth Year of the Republic of India as follows :--

Short title, commencement.

- 1. (1) This Act may be called the Assam Finance Act, 1965.
- (2) It extends to the whole of the State of Assam.
 - (3) It shall come into force at once.

- 2. The rates of Agricultural Income-tax for the Agricultural year beginning on the 1st April, 1965, shall, for the purposes of Sections 3 and 6 of the Assam Agricultural Income-tax Act, 1939, be the rates given
 - A. In the case of every Hindu undivided or Joint family-
 - (a) At the rate applicable, under the list of rates contained in paragraph B below to a sum equal to the share of a brother if such share exceeds Rs.6,000;
 - (b) At two paise in the rupee, if the share of a brother is Rs. 6,000 or less.

3. In the case of every individual, Firm and other (other than companies)—	Association of persons Rate
(a) On the first Rs. 1,500 of total income	Nil
(b) On the next Rs.3,500 of total income	Four paise in the rupee.
(c) On the next Rs. 2,500 of total income	Eight paise in the rupee.
(d) On the next Rs.2,500 of total income	Twelve paise in the rupee.
(e) On the next Rs. 2,500 of total income	Fifteen paise in the rupee.
(f) On the next Rs. 2,500 of total income	Nineteen paise in the rupee.
(g) On the next Rs. 5,000 of total income	Twenty-seven paise in the rupee.
(h) On the next Rs. 30,000 of total income	Thirty-seven paise in the rupee,
(i) On the next Rs. 50,000 of total income	Forty-five paise in the rupee.
(j) On the next Rs. 1,00,000 of total income	Fifty-seven paise in the rupee.
(k) On the balance of total income	Sixty paise in the rupee.
C. In the case of every Company—	
(a) The total income of which does not exceed Rs. 1,00,000.	
On the whole of total income	Forty-five paise in the rupee.
(b) The total income of which exceeds Rs. 1,00,000 but does not exceed Rs. 2,00,000.	– ಸರಕು ಜಾಕನ ಚಿತ್ರವೆ ಸರಕ್ಕಾಗಿ
On the whole of total income	Fifty-seven paise in the rupee.
(c) The total income of which exceeds Rs. 2,00,000.	

On the whole of total income

... Sixty paise in the rupee.

Provided always that,-

- (i) no Agricultural Income-tax shall be payable on a total Agricultural Income which does not exceed Rs.3,000;
- (ii) in respect of paragraphs A and B, the Agricultural Income-tax payable shall not exceed half the amount by which the total Agricultural Income exceeds Rs.3,000; and
- tural Income-tax payable shall not exceed the difference between the total Agricultural Income and the following limits:—
 - (a) Rupees fifty-five thousand increased by one per cent of the excess of the total Agricultural Income over Rs.1,00,000 in the case of every Company the total Agricultural Income of which exceeds Rs.1,00,000 but does not exceed Rs.2,00,000;
 - (b) Rupees eighty-six thousand increased by two and half per cent of the excess of the total Agricultural Income over Rs.2,00,000 in the case of every Company the total Agricultural Income of which exceeds Rs.2,00,600.

Amendment 3. In section 2 of the "Said Acts", in clause (iii) of of Section 2 the proviso to paragraph C,—

of Assam Act IV of 1963 and Assam Act VI of 1964.

- (1) for the words "amount by which the residual income is reduced to" occurring between the words "exceed the" and "the following" the words "difference between the total Agricultural Income and" shall be substituted;
- (2) the "Note" below paragraph C shall be deleted.

Amendment 4. Notwithstanding anything contained in sub-secmade by tion (3) of section 1, the amendment made by section 3 Section 3 to shall be deemed, and always to have been deemed, to have retrospective have formed part of the "Said Acts", as if the "Said effect. Acts" had been enacted as so amended from the commencement of the "Said Acts".

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